2101 Tripura Municipal Law FEBRUARY 22, 1960 Motion on Address by 2102 (Repeal) Bill the President

[Shri Mehr Chand Khanna]

effects of about 49 families, and minor injuries to 3 or 4 displaced persons sleeping near Shri Acharya. Shri Acharya himself suffered severe burns from which he died. He was in very weak health on account of his advanced age and could not stand the shock of the burns.

- 2. The injured persons were given prompt medical assistance. All the injuries were of a minor nature. The 49 families who suffered loss were immediately provided with residential accommodation. 17 maunds of food grains were collected and distributed to them. Cash doles for a period of two months were also distributed. Quilts were provided to protect families against the cold weather. Wearing apparel was also obtained from neighbouring areas and distributed to these families as immediate relief. Milk powder was distributed to the children of those affected. Cash donations and contributions to the extent of Rs. 550 were collected and paid to the family of the deceased, Shri Acharya, for performing his last rites. Arrangements have also been made for all adult male persons in the families affected by the fire to be employed on Public Works.
- 3. The fire was purely accidental. Prompt action was taken to bring it under control and thereafter to afford relief assistance to those in temporary distress. Consequent upon the measures taken, normal conditions have been restored.

TRIPURA MUNICIPAL LAW (REPEAL) BILL*

The Minister of Health (Shri Karmarker): Sir, I beg to move for leave to introduce a Bill to provide for the repeal of the municipal law in force in the Union Territory of Tripura.

Mr. Speaker: The question is:

"That leave be granted for leave to introduce a Bill to provide for the repeal of the municipal law in force in the Union Territory of Tripura."

The motion was adopted.

Shri Karmarkar: Sir, I introduce the Bill.

12.27 hrs.

MOTION ON ADDRESS BY THE PRESIDENT—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri T. N. Viswanatha Reddy and seconded by Shri Ansar Harvani on the 15th February, 1960, namely:—

"That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 8th February, 1960."

The hon. Prime Minister.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker, Sir, this subject has been under debate in this House for a full week and a large number of Members have spoken on it, some in favour of the motion and some in opposition to it. There are, I believe, about 240 amendments tabled; and, in the course of discussion, a number of subjects have been touched upon. But, by and large, it may be said that this discussion has been almost a discussion on foreign affairs: and in regard to foreign affairs too, rather limited to our border issues with China and even that has been further limited to the invitation I have issued to Premier Chou En-lai in this connection. Therefore, Sir, I think, perhaps, it would be better for me also to concentrate on a few of the important issues raised-more important points raised-rather than perambulate over the whole field of these 240 amendments.

^{*}Published in the Gazette of India Extraordinary Part II—Section 2, dated 22-2-60.